



Government of India
DIRECTORATE OF LEGAL AFFAIRS
CENTRAL BOARD OF EXCISE & CUSTOMS
4TH FLOOR, RAJENDRA BHAWAN
210, DEEN DAYAL UPADHYAY MARG
NEW DELHI- 110002

F. No. 1080/46/DLA/2015-16/ 2754

Date: 27.12.2016

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To,

The Chief Commissioner of Central Excise (All),

The Chief Commissioner of Customs (All),
The Chief Commissioner of Service Tax (All),
The Director General Revenue Intelligence,
The Director General Central Excise, Intelligence,
The Commissioner of LTU (All),

Sir,

Sub: -Undue delay in payment of Deficit Court Fee reg.

This is brought to your kind notice that the Registrar of Hon'ble Supreme Court, Sh. Chirag Bhanu Singh has observed that department is delaying the payment of deficit court fee despite it being deficit in nature making it obligatory on departments to pay up in the interest of litigation. He has been very categorical on this issue and insisted that the department should take immediate action for its remittance

This office also reviewed the payment of said fee and found that deficit court fee has been paid only in respect of 140 cases. It's been more than a year since Supreme Court notification dated 27/05/2014 has been implemented. Time to time Directorate of Legal Affairs has posted several letters regarding urgency in payment of deficit court fee and also provided the Supreme Court list containing the list of appeal filed by CBEC since 19/08/2014.

Thus Considering the seriousness of the issue, it is requested to remit the deficit court fee in respect of appeals pertaining to your zones at the earliest to avoid any fallout of the departmental Appeal due to nonpayment of Deficit Court Fee.

Yours Faithfully,

Commissioner